Declaration of Assets in the form of real estate or investments as per the Full Court (of the Supreme Court) resolution dated 7th May, 1997, adopted by the Full Court of the High Court of Delhi on 26th July, 1997 and re-iterated on 8th July, 2008.

A. Name of Judge: Ms. Manmeet Pritam Singh Arora

B. Name of Spouse: Mr. Abhijat

C. Name(s) of Dependent Family Members and relationship: N/A

1. Real Estate (immoveable property)

1 Real Estate (immoveable property) of the Judge

S. No.	Description	Remarks
01.	Shop No.24, Maruti Centre, Drive in Road, Ahmedabad, Gujarat-380054 ¹ .	Date of acquisition is 07/08/1989
02.	A-80, Basement, Defence Colony, New Delhi-110024, (Front portion).	Date of acquisition is 22/11/2002
03	Plot no.20 Saket IV, Rancharda, Ahmadabad Gujarat ² -380059-SAFAL properties	Date of acquisition is 01/04/2014
04.	Plot 155-A, Radhe Acres, Shela Village, Ahmedabad, Gujarat - 380054.3	Date of acquisition is 21/11/2011
05.	Plot No. S-20, Kensington Park-II, Sector-131, Noida, Uttar Pradesh.	Date of acquisition 06/12/2017
06.	A-433, 2 nd Floor Defence Colony, New Delhi-110024.	Date of acquisition is 21/08/2015

1.1 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks	
01.	75% undivided share in 2 nd and 3 rd floor with terrace in property bearing no. A-1/55, Panchsheel Enclave, New Delhi-110017.		
02.	Agricultural land admeasuring 0.020 hectare at Village Chvara, Patti Dabralsue, Tehsil Lansdowne, Garhwal, Uttarakhand.	Date of acquisition is 19/02/2008	

² Allotment letter dated 01.07.2014 and possession letter dated 05.04.2015 has been issued. Execution of sale deed is awaited.

ASSETS DECLARATION OF JUSTICE MANMEET PRITAM SINGH ARORA

DATED: 31/10/2024

¹ Allotment basis

³ Sale deed for 1084 sq. yards stands executed. Sale deed for contiguous land admeasuring 100 sq. yards is pending though land is under possession and bounded.

2. Investments.

2.1 Investment of the Judge

2.1.1 Shares-Nil

2.1.2 Mutual Funds

S. No.	Description	Number	Remarks
01.			List handed over in a sealed cover to the Hon'ble Chief Justice of Delhi High Court

2.1.3 Deposits and other Financial Investments as on 31/10/2024

S. No.	Description	Amount	Remarks
01.	PPF Account with Post Office, Lodhi	60,08,276/-	
	Road, New Delhi.		
02.	G.P.F Balance	19,16,654/-	
03.	Jewellery		List handed over in a sealed cover to the Hon'ble Chief Justice of Delhi High Court
04.	Fixed deposits held with Banks and receivables		List handed over in a sealed cover to the Hon'ble Chief Justice of Delhi High Court

Remarks: Vehicles owned: Maruti Ignis, Swift

2.2 Investments of the Judge's Spouse

2.2.1 Shares-Nil

2.2.2 Mutual Funds-Nil

2.2.3 Deposits and other Financial Investments as on 31/10/2024

S. No.	Description	Number/	Weight/	Remar	ks
		Amount			
01.	LIC (Life Insurance Policy)	75,836/-			
		Aggregate	Premium		
		paid till date	2		
02.	PPF Account with Post Office, Lodhi Road, New Delhi	24,52,18	34/-		
03.	Jewellery			List	handed
				over in	a sealed
				cover	to the
				Chief J	lustice of
	·			Delhi	High
				Court	
04.	Fixed Deposits held with Banks and loans			List	handed
				over in	a sealed
				cover	to the
		. •	*	Chief J	lustice of
	*			Delhi	High
				Court	

Remarks: Vehicles Owned: MG Hector, Maruti Ciaz, Toyota Rumion

3. Other remarks: - For the reasons of privacy, security and other related aspects, the details of mutual funds, fixed deposits with Banks, jewellery, loan(s)/ receivables in relation to the judge, spouse of the judge are not being put on the website and have been made available in a sealed cover to the Hon'ble Chief Justice.

Signature of the Judge:	-sd-	
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Date: 04 November 2024